

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 167

ANSWERED ON 18.07.2022

NLMC to Monetise Surplus Land of PSUs

**167. SHRIMATI KAVITHA MALOTHU:
SHRI VENKATESH NETHA BORLAKUNTA:
DR. G. RANJITH REDDY:**

Will the Minister of Finance be pleased to state:

- (a) whether it is true that the Cabinet has approved for setting up of National Land Monetisation Corporation (NLMC) to monetise surplus land of Public Sector Undertakings (PSUs) and if so, the details thereof;
- (b) whether it is true that land is allotted by respective States for setting up of PSU for their expansion and for other utilisation;
- (c) if so, the basis on which the Union Government would sell such land and earn money for itself;
- (d) whether the Union Government is supposed to hand over such land to the State concerned, if land is in excess or not in use; and
- (e) the details of Central Public Sector Enterprises (CPSEs) in Telangana and the details of surplus land available with each CPSE, CPSE-wise?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KISHANRAO KARAD)**

(a) The Union Cabinet on 9th March 2022, approved setting up of National Land Monetization Corporation (NLMC) as a wholly owned Government of India company with an initial authorized share capital of Rs 5000 crore and paid-up share capital of Rs 150 crore to undertake monetization of surplus land and non-core assets of Central Public Sector Enterprises (CPSEs) and other Government agencies.

(b) to (d): Land has been given by State Governments to the CPSEs through various methods-freehold, leasehold, etc. Depending on the terms and conditions of allotment of land to the CPSEs, the monetisation of sub-optimally utilized land of CPSEs will be undertaken. As per the guidelines dated 13.12.2021 issued by D/o Public Enterprises (DPE) for implementation of New Public Sector Enterprises (PSE) policy in non-strategic sector, in respect of CPSEs approved for closure, the leasehold land can be returned to the respective state government.

(e): As per the information available with DPE as on 31.3.2021, there are five functional CPSEs in the State of Telangana. The details of total land available with these five CPSEs is given in **Annexure**.

Annexure referred to in Part(e) in reply to Lok Sabha Unstarred Question No.167 for reply on 18.07.2022

Details of total land of operating CPSEs as on 31.3.2021 having Registered Office in the State of Telangana

Sl. No.	Name of the CPSE	Freehold Ares (In SQM)	Leasehold Ares (In SQM)	Total Area (In SQM)
1	Bharat Dynamics Ltd.	7980934	2241355	10222289
2	Electronics Corporation of India Ltd.	1467445	0	1467445
3	Mishra Dhatu Nigam Ltd.	1147246	0	1147246
4	NMDC Ltd.	23063399	1341142	24404541
5	NMDC CSR Foundation	0	0	0
	Total	33659024	3582497	37241521

